

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

LOK SABHA
UNSTARRED QUESTION NO.403
TO BE ANSWERED ON THE 19TH JULY, 2016

SPURIOUS FERTILIZERS

403. SHRI A.T. NANA PATIL:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) whether the Government has made any assessment about the loss suffered by the farmers due to large scale sale of spurious pesticides and fertilizers in the country;
- (b) if so, the details thereof;
- (c) the concrete steps taken by the Government to prevent the production and sale of spurious pesticides and fertilizers in various parts of the country including Maharashtra;
- (d) whether the Government is formulating any scheme for persuading the farmers to adopt organic farming instead of relying on spurious pesticides and fertilizers; and
- (e) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री (SHRI SUDARSHAN BHAGAT)

(a): No, Madam.

(b): Question does not arise.

(c): Under the provision of the Insecticides Act, 1968, the Central and State Government have notified 168 and 11,299 number of Insecticides Inspectors respectively, to carry out inspection of manufacturing, storage and sale points etc., draw samples of pesticides and have them analyzed with the help of notified Pesticide Analysts. Prosecution is initiated in competent courts of law in cases of violation of the provisions of the Insecticides Act, 1968. This Act has also vested State Governments with legal authority to investigate complaints and take legal action against offenders.

The Fertilizers (Control) Order, 1985 regulate the trade, price, quality and distribution of fertilizers. State governments are adequately empowered under this Act to take appropriate administrative and legal actions against those dealers/ manufacturers/ importers who do not comply with the provisions. Further, samples of Fertilizer are drawn periodically by the Fertilizer Inspectors of the State Governments from retailers/ wholesalers and manufacturing units etc. for testing in the notified laboratories to check their quality.

(d) & (e): The Government of India is implementing Paramparagat Krishi Vikas Yojana (PKVY) Scheme, under which financial assistance is provided to the farmers for taking up organic farming.

Further, a Central Sector Scheme entitled 'Mission Organic Value Chain Development for North Eastern Region' (MOVCDNER) has been launched for development of certified organic production in value chain mode in the North Eastern States.
